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Maharashtra (Second Supplementary) Appropriation Act, 2003

20 of 2003

[25th July, 2003]

CONTENTS

- 1. Short title
- 2. <u>Withdrawal of Rs. 69,60,96,00,000 out of the Consolidated Fund of the State for the Financial year 2003-2004</u>
- 3. Appropriation

Maharashtra (Second Supplementary) Appropriation Act, 2003

20 of 2003

[25th July, 2003]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2004. WHEREAS by virtue of Article 204 of the Constitution ofIndia, read with Article 205 thereof, it is necessary to provide for the passing of an Appropriation Act for the appropriation of further sums from and out of the Consolidated Fund of the State for the services of the year ending on the thirty-first day of March 2004; and for the purpose of authorising payment of the said sums; it is hereby enacted in the fifty-fourth year of the Republic of India as follows:

1. Short title :-

This Act may be called the Maharashtra (Second Supplementary) Appropriation Act, 2003.

2. Withdrawal of Rs. 69,60,96,00,000 out of the Consolidated Fund of the State for the Financial year 2003-2004:-

From and out of the Consolidated Fund of the State, there may be paid and applied sums not exceeding those specified in column (4) of the Schedule hereto annexed amounting in the aggregate to the

sum of six thousand nine hundred sixty crores, ninety six lakhs rupees only towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March 2004, in respect of the services and purposes specified in Column (2) of the schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of the State by this Act shall be appropriated for the services and purposes expressed in the schedule in relation to the year ending on the thirty-first day of March 2004.